

**Bill No. 105-F of 2001**

**THE CONSTITUTION (EIGHTY-FIFTH AMENDMENT) ACT 2001**

(AS PASSED BY THE HOUSES OF PARLIAMENT)

AN  
~~BILL~~

*further to amend the Constitution of India.*

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Eighty-fifth Amendment) Act, 2001.

(2) It shall be deemed to have come into force on the 17th day of June, 1995.

Short title and  
commence-  
ment.

Amendment  
of article 16.

2. In article 16 of the Constitution, in clause (4A), for the words "in matters of promotion to any class", the words "in matters of promotion, with consequential seniority, to any class" shall be substituted.